WTM/SM/IMD/IMD-II CIS/ 14793 /2021-22

SECURITIES AND EXCHANGE BOARD OF INDIA

ORDER

CORRIGENDUM TO THE ORDER DATED JANUARY24, 2022 BEARING REFERENCE NUMBER WTM/SM/IMD/IMD-II CIS/14763/2021-22 IN THE MATTER OF PRIME PLANTATIONS PRIVATE LIMITED AND OTHERS

In respect of:

Noticee No.	Name of the Noticee	PAN
1.	Prime Plantations Private Limited	AACCP1731G
2.	Adhunik Plantations Private Limited	AACCA8921D
3.	Twentieth Century Plantation Private Limited	AAACT1328F
4.	Ms. Vinod Kumar Saraf	ALRPS6933L
5.	Sharadchandra Bhagirath Jaju	ABRPJ2860M
6.	Motilal Saraf	AMPPS3565H
7.	Mahendra Banawarilal Bagaria	AABPB0291P
8.	Uma Mahendra Bagaria	AAJPB7782K
9.	Rekha Jaju	AACPJ3734A
10.	Kusum Saraf	ALWPS8256M
11.	Gopaldas Bhagirath Jajoo	ACPPJ2990K
12.	Rita Sharadchandra Jaju	AADPJ4918K
13.	Prema Gopaldas Jajoo	AHZPJ8751B

(*The above entities are individually referred to by their corresponding names/numbers and collectively referred to as "Noticees*")

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1. Securities and Exchange Board of India ("**SEBI**") has passed an Order dated January 24, 2022 bearing reference number WTM/SM/IMD/IMD-II CIS/14763/2021-22 in the matter of Prime Plantations Pvt. Ltd. and others.

2. Subsequently, an inadvertent error has been noticed to be crept in the Para nos. 12 (V-VII) of the aforesaid order, wherein directions issued to the present incumbent Directors of *Noticee nos. 1, 2* and *3 Companies* have been recorded. It is noted that the Directors of the *Noticee nos. 1, 2* and *3 Companies* are *Noticee nos. 4, 5, 6* and *7*, however, inadvertently the said directions have been recorded to have been issued only to *Noticee nos. 4, 5, 6* in the aforesaid paragraphs.

3. Accordingly, the Para nos. 12 (V-VII) of the aforesaid order stand revised as follows:

V. The present incumbent Directors (*Noticees nos. 4* to *7*) shall ensure that the aforesaid directions are complied with.

VI. The *Noticee nos. 4* to *7* shall intimate/file a report within 15 days of each refund made to any of the investors to SEBI.

VII. The *Noticee nos. 4* to *7* shall also file a final Winding Up and Repayment Report (WRR) in the prescribed format containing the details of the contributors/investors who have been so refunded and statement of escrow account duly supported by list of all contributors/investors, their contact details, details of investments and corresponding refunds made to such investors, the supporting bank account statements of all the three *Noticee Companies*, indicating refunds so made to the investors and the receipts taken from the investors acknowledging such refunds, along with a consolidated statement of such repayments having been made, duly certified by two Independent Chartered Accountants, within a period of two (02) months from making refunds to all the investors or transferring of funds to IPEF, **whichever is earlier.**

4. The Order dated January 24, 2022 bearing reference number WTM/SM/IMD/IMD-II CIS/14763/2021-22 shall always be read with this corrigendum.

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DATE: JANUARY 27, 2022 **S. K. MOHANTY**

PLACE: MUMBAI **WHOLE TIME MEMBER**

SECURITIES AND EXCHANGE BOARD OF INDIA